

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

.....
O.A. No. 296 of 1995.

Monday this the 20th day of March, 1995.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

1. C.M. Vijayan,
Choyi Kandimeethal,
Iringath P.O., (Via) Pooyyoli. Applicant
(By Advocate Shri MR Rajendran Nair)

vs.

1. The Assistant Superintendent of
Post Offices, Badagara South
Sub Division, Badagara.
2. The Superintendent of Post
Offices, Badagara Division.
3. Union of India, represented by
Secretary to Government, of
India, Ministry of Communications,
Secretariat, New Delhi. Respondents

(By Advocate Shri MHJ David J, ACGSC)

O R D E R

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

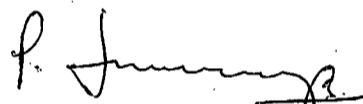
Applicant prays that he may be considered for
appointment as EDMC at Meppayoor Post Office with due
weightage for past service.

2. Learned counsel for respondents states that there is
no post designated as EDMC, Meppayoor. Learned counsel
further states that if the applicant was referring to a
Post in Kalpathur, there is no vacancy there at present.
3. During the hearing on 16.3.95, learned counsel for
applicant submitted that he may be considered for the

vacancy of EDMC at Eravattur in case a vacancy arises there. Learned counsel for respondents submits that the post of EDMC at Eravattur is not vacant at present, but is likely to become vacant and that there is no objection for the applicant being considered along with other eligible candidates for the post in Eravattur in case the vacancy arises in future.

4. We record the submission and dispose of the application accordingly. No costs.

Monday this the 20th day of March, 1995.



P. SURYAPRAKASAM
JUDICIAL MEMBER



P. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

rv203